

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE-PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.6675/Del/2019
Assessment Year: 2014-15**

Harbeen Narula, C/o M/s. AVC & Co., vs. Income-tax Officer,
CAs, 5C/9, 2nd Floor, Opp. Liberty Ward 51(1), New Delhi
Cinema, New Rohtak Road, New Delhi.

PAN : ADWPN6844L
(Appellant)

(Respondent)

Appellant by : None
Respondent by: Sh. M. Baranwal, Sr. DR

Date of hearing: 10/02/2021
Date of order : 10/02/2021

ORDER

PER G.S. PANNU, V.P.

This appeal by the assessee for the assessment year 2014-15 is directed against the order of Ld. CIT(A)-17, New Delhi dated 30.06.2019.

2. None appeared on behalf of the assessee at the time of virtual hearing before us. The learned counsel for the assessee, vide its letter dated 21.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A

certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10th February, 2021.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE- PRESIDENT

Dated: 10/02/2021
'aks'